

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2121

ANSWERED ON:01.12.2000

INCOME TAX INVESTIGATIONS AGAINST CRICKETERS

AMAR ROY PRADHAN;DALPAT SINGH PARASTE;GADDE RAMAMOCHAN;JAI PRAKASH;KIRTI (JHA) AZAD;M.V.V.S MURTHI;SHIVAJI MANE;T. GOVINDAN;VILAS BABURAO MUTTEMWAR

Will the Minister of FINANCE be pleased to state:

(a) whether the Income Tax authorities are inquiring into the movable/immovable assets acquired by the cricket players and officials of B.C.C.I. over the years, particularly in the light of findings of CBI in the matter of match fixing;

(b) if so, whether the investigations have been completed; and

(c) if so, the details thereof and the action being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a),(b)&(c): Search actions were conducted by the Income Tax Authorities on 20-7-2000 and on subsequent dates in the cases of cricket players, administrators and bookies including some officials of Board of Control for Cricket in India.

The investigations conducted by the Income-tax Department are to unearth concealment of income, represented by undisclosed assets and bring the same to taxation. The reports on the findings of investigation are at the completion stage and the assessment proceedings covering a period of ten years, ending with the month in which the search was completed, are to be initiated according to the provisions of law.